

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Original Application no. 32 of 2025

In the matter of:

Public Action Committee & Ors.

.....Applicant(s)

V/S

State of Punjab & Ors.

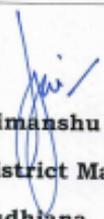
....Respondent(s)

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Place: LUDHIANA

Dated: 11-04-2025



Himanshu Jain, IAS
District Magistrate
Ludhiana

Phone- 98150-08658

Email Id- dc.ldh@punjab.gov.in

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Original Application no. 32 of 2025

In the matter of:

Public Action Committee & Ors.

.....Applicant(s)

V/S

State of Punjab & Ors.

....Respondent(s)

**Report in the form of affidavit by Himanshu Jain, IAS,
District Magistrate, Ludhiana.**

It is most respectfully showeth:

1. That, the matter contained in Original Application no. 32 of 2025 titled as Public Action Committee & Ors. V/s State of Punjab & Ors. is listed before this Hon'ble Tribunal on 16.04.2025.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by the Hon'ble Tribunal.

3. That The Hon'ble NGT has in the last orders dated 28-01-2025 issued in OA 32 of 2025 held that:

**2. The OA raises substantial issues relating to the compliance of environmental norms.*

3. Issue notice to the respondents for filing their response by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. Having regard to the seriousness of the allegation made in the OA, we also form a joint Committee comprising the representative of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, representative of Member Secretary, CPCB and District Magistrate, Ludhiana. The District Magistrate, Ludhiana will act as the nodal agency in the joint Committee. The joint Committee will visit the site, ascertain the extent and number of trees that have been illegally cut and also the truthfulness of the allegation of illegal mining and mining from the canal bed and violation of environmental norms by Respondents No. 1 and 5 and ascertain the status of requisite environmental clearances and submit the report before the Tribunal within six weeks.

5. List on 16.04.2025."

4. **That with regard to the above, it is respectfully submitted:**

a) In compliance with the directions of the Hon'ble National Green Tribunal the undersigned vide letter No. 4506-10/M.A dated 18-02-2025 constituted a Joint Committee comprising the following four members:

- Sh. Rajesh Kumar, Divisional Forest Officer (DFO) representing the Principal Chief Conservator of Forests (PCCF), Mohali.
- Sh. Jagdish Prasad Meena, Scientist 'D' representing the Central Pollution Control Board, Regional Directorate, Chandigarh.
- Sh. N.K. Dimri, Technical Officer (Grade-I), representing the Regional Office MoEF&CC, Chandigarh.
- Sh. Pardeep Singh Bains (PCS), Sub-Divisional Magistrate, Payal on behalf of the District Magistrate Ludhiana.

The Committee was directed to carry out a site visit in accordance with the orders of the Hon'ble Tribunal and to submit a detailed report highlighting the observations and compliance status. **(Copy enclosed as Annexure-R/C).**

b) Furthermore, reminders were issued to the members of the Joint Committee vide letter No. 9262-68/M.A dated 24-03-2025 and letter No. 9549-53/M.A dated 26-03-

2025, restating the instructions to visit the site undertake the requisite actions and submit the compliance report at the earliest. **(Attached as Annexures- R/B)**

- c) In response, the Sub-Divisional Magistrate, Payal, submitted his report vide letter No. 104 dated 11-04-2025, wherein it has been stated that the report of the Joint Committee, as directed by the Hon'ble Tribunal in its order dated 28.01.2025 is hereby submitted as desired by Hon'ble Tribunal vide order dated 28.01.2025 is enclosed herewith as **Annexure-R/A**.
5. It is humbly submitted that the undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made herein above, with request to Original Application no. 32 of 2025 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Original Application no. 32 of 2025 may kindly be disposed off with appropriate orders.

Submitted by

(Himanshu Jain ,IAS)

District Magistrate, Ludhiana

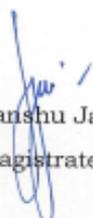
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Verification:-

Verified that the contents of Para No.01 to 05 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 11-04-2015

Place:- LUDHIANA



(Himanshu Jain)

District Magistrate, Ludhiana

Office of The Sub Divisional Magistrate, Payal (Ludhiana)

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To,

The Deputy Commissioner,
Ludhiana.

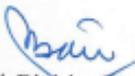
No. 104 , Dated: 11/04/2025

Subject: Regarding Compliance of OA No. 32 of 2025 Public Action Committee and Ors. Vs State of Punjab & Ors.

Reference: Regarding your office letter No. 9262/MA dated 24/03/2025.

With reference to the above case the detailed reply of the Joint Committee is hereby submitted for your kind perusal and further directions please.

Encl: Reply of Joint Committee


Sub Divisional Magistrate
Payal

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 32/2025

Report of the Joint Committee constituted in compliance to Hon'ble NGT order dated 28.01.2025 in O.A No. 32 of 2025 in the matter of Public Action Committee & Ors Vs State of Punjab & Ors.

1.0 Background and the Directions of Hon'ble National Green Tribunal

The Hon'ble National Green Tribunal, Principal Bench order dated 28.01.2025 in O.A. 32/2025 in the matter of Public Action Committee & Ors Vs State of Punjab & Ors regarding the applicant raised that the Sirhind Canal widening project was initiated without obtaining environmental clearance as required under the EIA Notification, 2006. Additionally, illegal tree cutting, unauthorized mining in forest areas, and harm to flora and fauna have occurred due to the actions of the responsible authorities. The applicant further claims that batching plants were illegally set up, and forest land was excavated and used for material storage. It is also alleged that two protected Rat Snakes were killed and that illegal mining is taking place in connivance with officials.

The Hon'ble National Green Tribunal in the Order dated 28.01.2025 (Annexure-1) has issued Directions as under:

Para-03: Issue notice to the respondents for filing their response by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

Para-04: Having regard to the seriousness of the allegation made in the OA, we also form a joint Committee comprising the representative of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, representative of Member Secretary, CPCB and District Magistrate, Ludhiana.

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The District Magistrate, Ludhiana will act as the nodal agency in the joint Committee. *The joint Committee will visit the site, ascertain the extent and number of trees that have been illegally cut and also the truthfulness of the allegation of illegal mining and mining from the canal bed and violation of environmental norms by Respondents No. 1 and 5 and ascertain the status of requisite environmental clearances and submit the report before the Tribunal within six weeks.*

2.0. Compliance of the orders of Hon'ble National Green Tribunal:

2.1 Composition of the Joint Committee:

The Hon'ble NGT, vide order dated 28.01.2025, constituted a Joint Committee comprising the representatives of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, Member Secretary, CPCB, and the District Magistrate, Ludhiana, to conduct a site visit and collect relevant information to verify the facts raised by the applicant. The committee is comprised of following members was composed:

- ❖ Sh. Pradeep Singh Bains SDM, Tehsil Payal District Ludhiana (Representative of the District Magistrate, Ludhiana act as the nodal agency)
- ❖ Er. Jagdish Prasad Meena, Sc-D, CPCB Regional Directorate, Chandigarh (Representative of CPCB)
- ❖ Sh. N.K Dimri, Technical Officer (Grade-1), Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh)
- ❖ Sh. Rajesh Kumar Divisional Forest Officer (DFO) Ludhiana (Representative of PCCF, Mohali)

The joint Committee carried out a site visit on April 1, 2025, to verify the facts, assess the extent of illegal tree cutting, investigate claims of illegal mining, in the forest area, verify violations of environmental norms by the concerned respondents, and ascertain the status of the required environmental clearances. Three representatives from Punjab Water Resources Department Sh. Damandeep Singh, Xen Canal & Ground water Division, WRD. Sh. Divanshu Sharma SDO Mechanical sub-Division, Doraha and Sh. Awaaldeep Singh SDO Doraha canal Sub Division present at the time of visit.

3.0 Introduction of Sirhind Canal:

The Sirhind Canal originates from the Ropar District in the State of Punjab. It is one of the oldest canal systems in the region, constructed in the year 1882. Over time, the

discharge carrying capacity of the canal has reduced, necessitating its restoration to the original design specifications to adequately cater to the demands of its off-taking branches. The total length of the Sirhind Canal is 59.5 Km. as informed, this restoration will also help to reduce the dependency on groundwater extraction.

Historical records indicate that the designed discharge capacity of the Sirhind Canal was 12,625 cusecs, which has now reduced to approximately 11,050 cusecs — a decrease of about 13%. This reduction is primarily due to weakened banks and the formation of berms along the inner sides of the canal. To address this issue, side-lining has been carried out at critical reaches, specifically over a 4 km stretch at the tail end of the canal (out of a total length of 59.5 km). This lining, executed without increasing the canal's top width, has led to improvements in both flow velocity and discharge capacity of the canal system.

The rehabilitation of certain reaches of the Sirhind Canal was necessitated by structural degradation, particularly weakened sides. The objective was to restore the canal's original discharge capacity and enhance the use of surface water. The canal serves approximately 10 districts out of the total 23 districts in Punjab — including Roopnagar, Ludhiana, Malerkotla, Sangrur, Patiala, Moga, Faridkot, Ferozepur, Barnala, Bathinda, and Mansa. These districts are heavily reliant on this canal for irrigation, drinking water, and industrial use.

4.0 Factual Report of Joint Committee on issues raised in the letter petition:

The factual report with regards to the issues raised in the letter petition based on the observations made during the site visits and the information collected during the visit, is submitted as follows:

4.1 Allegation: Regarding Remodelling of Sirhind Canal without Environmental Clearance (EC)

1. As reported by the Punjab Water Resources Department, the remodelling of the Sirhind Canal was carried out from January 1, 2025, to January 21, 2025, to meet the increasing demand and ensure the safety of the canal. During the visit, the committee observed that the rehabilitation work at the Doraha reaches of the Sirhind Canal had been completed, and water was flowing through the canal.
2. According to data provided by the Punjab Water Resources Department, the bottom bed width of the canal has been increased from 220 feet to 246 feet,

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while the top mouth width has been reduced from previously existing 325 feet to 294 feet as part of the recent remodelling work. This remodelling was undertaken to reduce frictional losses during water flow and to increase the velocity of the channel, thereby improving the hydraulic efficiency of the canal system.

3. According to the report, after the remodelling of the Sirhind Canal, its discharge capacity is proposed to increase from 12,625 cusecs to 15,468.81 cusecs, indicating an approximate 22.52% increase in the canal's discharge capacity after the completion of project.
4. The work was undertaken from the Railway Bridge to Doraha Bridge (1.2 km) and further from Doraha Bridge to Manpur Bridge (3.28 km) at the tail portion. The remodelling work of the existing Sirhind Canal was completed within 21 days. It was further informed that there was a strict time constraint, as the work had to be completed within this period due to a state government notification mandating the canal's closure (Copy enclosed as Annexure-II).
5. Further as reported by Punjab Water Resources Department that the project undertaken involves only the remodelling of the existing canal within a limited 4 km stretch. Only strengthening of the inner banks and removal of berms within the existing cross-section was performed. Earth extracted during this process was reused to reinforce canal banks. The work was carried out in response to public concerns regarding the deteriorating canal condition and the associated risk to life and property.
6. Further as informed by Punjab Water Resources Department, the Sirhind Canal is a conveyance canal only and does not have its own Culturable Command Area (CCA). Its distribution starts beyond this stretch of 59.5 kms and nowhere it is used for power generation. As no new canal construction has been undertaken, the project is outside the purview of the EIA Notification in the present case in light of all the amendments in the EIA Notification 2006 till 30.08.2023 (copy enclosed as Annexure-III). As per this notification and the subsequent amendments under the Schedule, which enumerates the list of projects or activities requiring prior environmental clearance, attached to the EIA Notification 2006, entry 1 relates to Mining, extraction of natural resources and power generation (for a specified production capacity) and all these activities are

not applicable to the present case as the remodeling of the canal in question was in no way intended to carry out any of the 3 purposes.

- The original Sirhind Canal was constructed in the 1880s when Environmental Clearance (EC) was not required. However, in January 2025, the Punjab Water Resources Department undertook the remodelling of approximately 4 km of the canal's tail portion for rehabilitation. This became necessary due to the weakening of its sides. **The objective of the remodelling work was to restore the canal's original capacity and maximize the utilization of canal/surface water. This rehabilitation activity does not fall under the purview of the MoEF&CC EIA Notification, 2006.**

4.2: Allegations of Deforestation and Illegal Mining Activities:

- During the visit, illegal tree cutting was observed on the forest-side bank of the Sirhind Canal. Furthermore, the Forest department informed that no permission had been obtained by Punjab Water Resources Department for cutting of trees.
- During visit committee observed that a pucca road exists on the left side of the canal, and a forested area lies to the right. Further reported that the remodelling (with side lining and unlined bed) was executed within the existing cross-sectional width. The average top width of the canal prior to remodelling was 325 ft, and the redesigned top width was maintained within this dimension.
- As informed by the Punjab Water Resources Department, the right bank of the canal is located in an earth-filled portion. Therefore, the excess earth extracted from the left bank was utilized to strengthen the right bank, without entering the forest area.
- Some roots of the trees were exposed by digging/ displacement of soil for which Forest Department has taken action under the Section 29, 30, 32 & 33 of Indian Forest Act, 1927 and accordingly Damage Reports dated 03.01.2025 has been issued by the State Forest Department. (Copy enclosed as Annexure-IV)
- Forest Department informed that a total of 113 trees have been illegally felled during the concretization of the slope of Sirhind Canal for which action has already been taken by the department under Indian Forest Act, 1927 and had issued various damage reports against the offenders for which notices have already been issued for taking further action (Copy enclosed as Annexure-V)

Man

Jagdish

1/9/25

(Signature)

4.3: Allegation of Batching Plant Operations in Forest Area:

1. The Punjab Water Resources Department informed that two concrete batching plants with a capacity of each 30 m³/hr were installed by the assigned contractors in a forest area. The concrete batching plants were installed in existing open spaces within the forest without cutting any trees; instead, the already available space was utilized.
2. Further, as informed, these concrete batching plants were operated for approximately 12 days.
3. During the visit, the committee did not find any concrete batching plants machineries in that area. Further informed that these concrete batching plants had been removed after the completion of the project site work.
4. The Forest department has taken action by issuing notices to the concerned department dated 07.01.2025, 08.01.2025 & 13.01.2025 and damage report to the offender for not taking NOC/ permission for setting up batching plants in forest area along the Sirhind canal.
5. Further, the concrete batching plants were not obtained Consent to Operate (CTO) from Punjab Pollution control Board (PPCB) under Water (Prevention & Control of Pollution) Act, 1974 & Air Act, 1981.

4.4: Allegation of killing of Rat snakes :

1. With respect to the killing of the Rat snake (Schedule-II under Wildlife Protection Act, 1972); the Forest Range Officer (Wildlife), Ludhiana in the Office of DFO (Wildlife), Phillaur, have sought necropsy report vide letter no. 179 dated 18.01.2025 from Deputy Director, Department of Animal Husbandry, Ludhiana and same was submitted. The necropsy report was prepared by a panel of veterinarians. A copy of the necropsy report is attached as Annexure-VI. The Conclusion of the necropsy report is reproduced as under:

" Exact cause of death could not be ascertained from necropsy.

Although mutilation due to accidental/ infection/ trauma could have resulted into the death of the snake."

5.0 : Photographs taken during site visit of the Joint Committee dated 01.04.2025 is attached as Annexure-VII.

6.0 Conclusions:

1. The remodelling of a 4 km stretch of the Sirhind Canal was undertaken by the Punjab Water Resources Department as a rehabilitation measure to address structural degradation and restore its original discharge capacity. The project involved no new construction, expansion, or changes to the barrage structure, reservoir capacity, or submergence area. The rehabilitation work focused exclusively on strengthening the canal's inner banks and enhancing hydraulic efficiency, utilizing excavated material within the existing cross-section. This rehabilitation activity does not fall under the purview of the MoEF&CC EIA Notification, 2006. Therefore, Environmental Clearance (EC) is not applicable for such types of repair and maintenance activities of the canal project.
2. These concrete batching plants were installed in a forest area without obtaining the necessary No Objection Certificate (NOC) from the Forest Department, Ludhiana. Additionally, the plants did not obtain Consent to Operate (CTO) from the Punjab Pollution Control Board (PPCB) under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
3. The felling of trees was evident during the inspection and same was also confirmed by the State Forest Department. The temporary use of forest land for non-forestry activity has also been found. The State Forest Department have already taken action under the provisions of the Indian Forest Act, 1927. It was also informed by the State Forest Department that there is no forest land involved or required by the Irrigation Department. It was also observed that some destruction to forest area has been done by the Irrigation Department, accordingly, it is suggested that a restoration plan for all damaged area need to be prepared and implemented by the State Forest Department at the cost of the Irrigation Department.

The above factual report of the Joint Committee, submitted in compliance with the orders of the Hon'ble NGT, is presented for consideration and may kindly be taken on record. The Joint Committee shall abide by any further directions of the Hon'ble NGT in this matter.




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7.0 Joint Committee:(As per order of the Hon'ble NGT Principal Bench, New Delhi dated 28.01.2025)

Name & Designation	Organizations /Institutes / Departments	Signature
Sh. Pardeep Singh Bains,(PCS) SDM, Tehsil Payal District Ludhiana	(Representative of the District Magistrate, Ludhiana (Act as the Nodal agency)	
Sh. Rajesh Kumar,Divisional Forest Officer (DFO)	Forest Department (Representative of PCCF, Mohali)	
Er. Jagdish Prasad Meena, Scientist- 'D'	Central Pollution Control Board, Regional Directorate, Chandigarh (Representative of CPCB, RD Chandigarh)	
Sh. N.K Dimri, Technical Officer (Grade-1),	Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh)	

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Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 32/2025

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 28.01.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Kapil Dev, Applicant in Person

ORDER

1. In this original application, the plea of the Applicant is that the project of widening and lining of site slopes of Sirhind Canal project has been started by Respondent No. 1 without obtaining any environmental clearance in terms of the EIA Notification, 2006. Further plea of the Applicant is that hundreds of trees from the forest area have been illegally cut and illegal mining in the forest area has been done by Respondents No. 1 and 5. It is also the allegation of the Applicant that in this process, Respondents No. 1 and 5 have caused damage to flora and fauna by illegally setting up and operating a batching plant and by illegally excavating forest area and stacking the material in that area. The Applicant has also alleged that 2 Rat Snakes protected under Schedule-1 of the Wild Life Protection Act, 1972, have been killed and that the illegal mining is being done in active connivance with the officials of Respondent No. 1 from the bed of the canal. In support of the said plea, Applicant, present in person has referred to the photographs filed as Annexure P-2. He has also pointed out that the Notice dated 07.01.2025 Annexure P-4

was issued by Respondent No. 2, which reflects the violation by Respondents No. 1 and 5.

2. The OA raises substantial issues relating to the compliance of environmental norms.

3. Issue notice to the respondents for filing their response by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. Having regard to the seriousness of the allegation made in the OA, we also form a joint Committee comprising the representative of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, representative of Member Secretary, CPCB and District Magistrate, Ludhiana. The District Magistrate, Ludhiana will act as the nodal agency in the joint Committee. The joint Committee will visit the site, ascertain the extent and number of trees that have been illegally cut and also the truthfulness of the allegation of illegal mining and mining from the canal bed and violation of environmental norms by Respondents No. 1 and 5 and ascertain the status of requisite environmental clearances and submit the report before the Tribunal within six weeks.

5. List on 16.04.2025.

6. A copy of this order be forwarded to PCCF, Mohali, RO, MoEF&CC, Chandigarh, Member Secretary, CPCB and District Magistrate, Ludhiana for compliance.

Prakash Shrivastava, CP

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January 28, 2025
Original Application No. 32/2025
dv..

Dr. A. Senthil Vel, EM

(To be printed in Special Gazette of Govt. of Punjab)

Govt. Of Punjab
Water Resources Department
(Works Branch)
Notification

No. WR-IRWR 015/3/2024-IW2/3447

Date 09/12/2025

Under the provisions as laid in rule 63 of the Northern Canal and Drainage Act 1873 (8 of 1873) while keeping in consideration the weather and the condition of the crops, it is hereby notified that the Sirhind Canal shall remain closed from 01.01.2025 to 21.01.2025 to carry out the work of its rehabilitation.

Date: 09.12.2024

(Krishan Kumar)

Chandigarh

Principal Secretary Govt. Of Punjab
Water Resources, Chandigarh

Endr.No. WR-IRWR 015/3/2024-IW2/3448

Dated 09.12.2025

Copy of this is being sent to the department of printing and stationary press, Punjab, Chandigarh for printing of this notification at the earliest please and is requested to send the 5 copies of this gazette notification to this office for record.

-sd-

Under Secretary Water Resources

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ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਣ ਗ਼ਜ਼ਟ ਵਿੱਚ ਛਾਪਿਆ ਜਾਵੇ।

ਪੰਜਾਬ ਸਰਕਾਰ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਰਜ ਸ਼ਾਖਾ)
ਅਧਿਯੁਕਤਾ

ਨੰ. 108-ERWR 015/3/2024-252/3447 ਮਿਤੀ 9/12/2025

ਨਾਰਾਜ ਇੰਡੀਆ ਕੋਨਾਲ ਅਤੇ ਡਰੈਨੇਜ ਐਕਟ 1873 (8 ਆਥ 1873) ਦੇ ਅਧੀਨ ਜਾਰੀ ਸੂਚ 63 ਅਧੀਨ ਇਹ ਅਧਿਯੁਕਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਜੂਦਾ ਅਤੇ ਬਸਤਾਂ ਦੀ ਚਾਲਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਚੋਣਿਆਂ ਸਰਕੋਰ ਨਹਿਰ ਦੀ ਰੀਵੈਜ਼ੀਟੇਸ਼ਨ ਦਾ ਕੰਮ ਕਰਵਾਉਣ ਲਈ ਮਿਤੀ 01-01-2025 ਤੋਂ 21-01-2025 ਤੱਕ (ਦੋਵੇਂ ਦਿਨ ਸ਼ਾਮਿਲ) 21 ਦਿਨਾਂ ਦੀ ਫੇਰੀ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਮਿਤੀ 09-12-2024
ਚੰਡੀਗੜ੍ਹ

(ਕ੍ਰਿਸ਼ਨ ਕੁਮਾਰ, ਆਈ ਏ ਐਸ)
ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਚੰਡੀਗੜ੍ਹ।

ਪਿਠ ਅੰਕਣ ਨੰ. 101-ERWR 015/3/2024-252/3448 ਮਿਤੀ 9/12/2025

ਇਸ ਦੀ ਕਾਪੀ ਕੰਟਰੋਲਰ ਛਾਪਾਈ ਅਤੇ ਲਿਖਣ ਸਮੱਗਰੀ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਉਪਰੋਕਤ ਅਧਿਯੁਕਤਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਣ ਗ਼ਜ਼ਟ ਵਿੱਚ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਛਾਪਣ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਖੋਜਣੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਅਧਿਯੁਕਤਾ ਵੀਆਂ ਪੰਜ ਕਾਪੀਆਂ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਰਿਕਾਰਡ ਲਈ ਭੇਜੀਆਂ ਜਾਣ।

ਰਾਜ ਸੀਐਚ
ਅਧੀਨ ਮੁਕੱਤਰ, ਜਲ ਸਰੋਤ

ਪਿਠ ਅੰਕਣ ਨੰ. 102-ERWR 015/3/2024-252/3449-3464 ਮਿਤੀ 9/12/2025

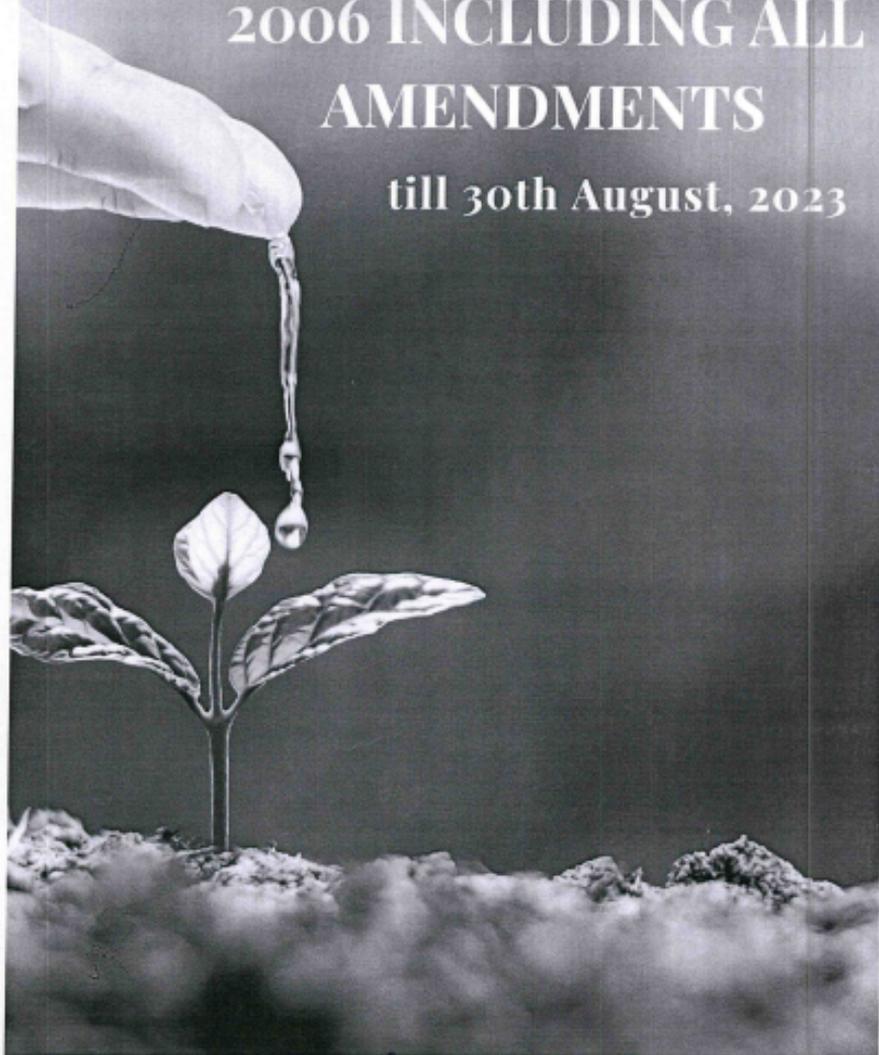
ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਮੈਂਗ ਕਾਰਵਾਈ ਹਿੱਸ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਤਬਨੀਕੀ ਸਠਾਹਕਾਬ/ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ, ਮਾਰਵਤ ਪੀ. ਆਰ.ਸੀ.ਡੀ.ਬੀ, ਐਸ.ਸੀ.ਓ.ਨੰ:61-62, ਫ਼ੌਜ-2, ਐਸ.ਏ. ਐਸ. ਨਗਰ, ਮਿਹਾਲੀ।
2. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
3. ਡਾਇਰੈਕਟਰ ਫ਼ੀਡ ਨਿਪਰਕ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ (ਪ੍ਰਚੱਤਰ ਅੱਪਥਾਕਾਂ ਵਿੱਚ ਛਾਪਣ ਲਈ)।
4. ਚੇਅਰਮੈਨ, ਛਾਪਣਾ ਬਿਆਸ ਮੈਨੇਜਮੈਂਟ ਬੋਰਡ, ਚੰਡੀਗੜ੍ਹ।
5. ਚੇਅਰਮੈਨ-ਏਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਟਰਾਂਸਮਿਸ਼ਨ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ, ਪਟਿਆਲਾ।
6. ਚੇਅਰਮੈਨ-ਏਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ, ਪਟਿਆਲਾ।
7. ਸਕੱਤਰ, ਜਲ ਸਪਲਾਈ ਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
8. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸ਼੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ।
9. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਵਹੀਦਕੋਟ।
10. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮੰਗਾ।
11. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਨੂਰਪੁਰਆਣਾ।
12. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ।
13. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸੰਗਰੂੜ।
14. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਨਾੜਾ।
15. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮਾਨਸਾ।
16. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮਠੋਹਕੋਟਲਾ।

ਰਾਜ ਸੀਐਚ

EIA NOTIFICATION
2006 INCLUDING ALL
AMENDMENTS

till 30th August, 2023



SCHEDULE
(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
1(a)⁴⁶ <i>7145</i>	(i) Mining of minerals (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	>250 ha mining lease area in respect of major mineral mining lease other than coal > 500 ha of mining lease area in respect of coal mine lease Asbestos mining irrespective of mining area. All projects.	All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal ≤ 500 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: "General Conditions shall apply except for mining of minor minerals." ⁴⁹ Note: (1) Mineral prospecting is exempted; (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI; (3) ⁵⁰ The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made there under.
1(b)⁵¹	Off-shore and onshore oil and gas exploration, development and production	All projects in respect of off-shore and onshore oil and gas development and production with or without exploration		Note 1: Seismic surveys which are part of Exploration Surveys are exempted provided the concession areas have got previous clearance for physical survey Note 2: All project in respect of off-shore and onshore oil and gas exploration are categorized as 'B2' projects"
1(c)⁵²	"(i) River Valley and	(i) ≥ 100 MW hydroelectric	(i) ≥ 25 MW and < 100	General Condition shall apply.

⁴⁶ Entries in col.5 substituted vide S.O. 1737(E), dated the 11th October, 2007; Entries in col.5 substituted vide S.O.695(E), dated the 4th April, 2011; Entries in col.5 substituted vide S.O. 2896(E), dated the 13th December, 2012; Entries in col.5 inserted vide S.O. 674(E), dated 13th March, 2013; Entries in col.5, renumbered and para inserted vide S.O. 2269(E) dated the 1st July, 2016.

⁴⁷ All entries against 1(a) substituted vide S.O. 3067(E), dated the 1st December, 2009 and thereafter by S.O. 2731(E), dated the 9th September, 2013; S.O. 2601(E), dated the 7th October, 2014; S.O.141(E) dated the 15th January, 2016; S.O. 3977(E), dated the 14th August, 2018.

⁴⁸ Substituted in col.3 & 4 vide S.O. 1886(E) dated 20th April, 2022

⁴⁹ Substituted in col.5 vide S.O. 2163(E) dated 09th May, 2022

⁵⁰ Inserted vide S.O. 1224 (E), dated the 28th March, 2020

⁵¹ Substituted vide S.O 1737(E) dated 11th Oct.2007, All entries substituted vide S.O. 236(E), dated the 16th January, 2020,

Substituted in col 3 vide S.O. 2163(E) dated 09th May, 2022.

⁵² Entries in col.5 substituted vide S.O. 3067(E), dated the 1st December, 2009, all entries substituted vide S.O. 1599(E), dated the 25th June, 2014; S.O. 3977(E), dated the 14th August, 2018.

hydro-electric Projects (RVHEPs) :- (a) RVHEPs without Pump Storage Projects; (b) RVHEPs with Pump Storage Projects; (c) standalone Pump Storage Projects. ⁵³ (ii) Irrigation projects	power generation;	MW hydroelectric power generation;	Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (e.g. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC. (iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category. (iv) ⁵⁴ Pump Storage Projects including off-stream closed loop shall be appraised based on specific Terms of Reference issued by the Central Government for Pump Storage Projects. The Pump Storage Projects which meet all the criteria specified below shall be appraised as B2 category irrespective of power generation capacity:- (a) Projects which do not attract Forest Clearance and/or Wild Life Clearance, (b) Projects wherein no new Reservoir is created (c) The Projects wherein there is no increase in capacity of the existing reservoir and in submergence area of reservoir. ⁵⁵
		(ii) > 2000 ha. of culturable command area.	
		Irrigation system	Requirement of EC
		(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
(b) Medium Irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B2 category).		
(c) Major Irrigation system (≥ 10,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B1 category).		

⁵³ Substituted in col. 3, 4 & 5 and inserted vide S.O. 1886(E) dated 20th April, 2022

⁵⁴ Entries in serial 1 of Column 2 substituted vide S.O. 2226(E) dated 18.05.2023

⁵⁵ Entries inserted at serial 4 of Column 5 substituted vide S.O. 2226(E) dated 18.05.2023

1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha⁵⁵ & gas based);</p> <p>≥ 100 MW (all other fuels except biomass).</p> <p>>20 MW (using municipal solid non-hazardous waste, as fuel).</p>	<p>≥5 MW < 500 MW (coal/lignite/ naphtha⁵⁵ and gas based);</p> <p><100 MW ≥ 5MW (all other fuels except biomass and municipal solid non-hazardous waste);</p> <p><20 MW >15 MW (using municipal solid non-hazardous waste, as fuel).</p> <p>>15 MW plants based on biomass fuel.</p>	<p>General Condition shall apply.</p> <p>Note:</p> <p>(i)Thermal Power Plants up to 25 MW⁵⁶ based on biomass or non-hazardous municipal solid waste using auxiliary fuel such as coal, lignite / petroleum products up to 15% are exempt.</p> <p>(ii)Thermal Power plants using waste heat boilers without any auxiliary fuel are exempt.</p>
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2	Primary Processing			
2(a) ⁵⁸	Coal washeries	≥ 2.5 million ton/annum throughput of coal	<2.5million ton/annum throughput of coal	<p>General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)</p> <p>Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.</p>
2 (b) ^{51a2}	Mineral beneficiation		All mineral beneficiation projects irrespective of the procedure for beneficiation	<p>General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance).</p> <p>Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects</p>
3	Materials Production			

⁵⁵ Entries in Col 3 & 4 vide S.O 1939(E) dated 13th November, 2006, Entries in col.3,4 & 5 substituted vide S.O. 3067(E) dated 1st December, 2009; all entries substituted vide S.O. 1599(E) dated 25th June, 2014; col.4 amended vide S.O. (E) dated 6th July, 2015

⁵⁷ Substituted in col.3 & 4 vide S.O. 1886(E) dated 20th April, 2022

⁵⁸ Word Amended vide S.O. 1939 dated 13th November, 2006

⁵⁹ Amended vide notification dated 14th July, 2022

⁶⁰ Substituted and inserted in col.3,4&5 vide S.O. 1886(E) dated 20th April, 2022

⁶¹ All entries substituted S.O. 1599 (E) dated 25th June, 2014

⁶² Omitted, Substituted and inserted in col.3,4 & 5 vide S.O. 1886(E) dated 20th April, 2022

Annexure-4

67

D.R.No.853647	dated 03/01/2025
Digging of soil	
RD No. 190-192 R/S	Length= 11m
Breaking of land in forest area:	Breadth= 11m
	Total area= 121 sqm

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Boraha

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Forest Range Officer
Boraha

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D.R.No.853648	dated 03/01/2025
Digging of soil	
RD No. 192-193 R/S	
Breaking of land in forest area:	Length= 09 m Breadth= 10 m Total area= 90 sqm.

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Forest Range Officer
Doraha

Annexure-5

69

D.R. No. 853644 dated 01/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	186-187	R/S	464	Amaltas	132	IIA
2		R/S	466	Drek	72	IV
3	187-188	R/S	11	Gular	138	IIA
4		R/S	12	Mulberry	132	IIA
5	188-189	R/S	13	Amaltas	115	III
6		R/S	14	Amaltas	85	IV
7		R/S	17	Amaltas	75	IV
8		R/S	18	Amaltas	65	IV
9		R/S	38	Mulberry	89	IV

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Forest Range Officer
Doraha

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D.R. No. 853645 dated 01/01/2025

Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	188-189	R/S	39	Amaltas	90	III
2		R/S	88	Amaltas	148	IIA
3		R/S	116	Amaltas	118	III
4		R/S	126	Amaltas	70	IV
5		R/S	127	Amaltas	75	IV
6		R/S	128	Amaltas	98	III
7		R/S	185	Drek	95	III
8		R/S	231	Drek	115	III



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Doraha

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Forest Range Officer
Doraha

D.R. No. 853646 dated 02/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	189-190	R/S	81	Eucalyptus	325	IB
2		R/S	86	Mulberry	70	IV
3		R/S	87	Kachnar	72	IV
4		R/S	88	Kikar	65	IV
5	193-194	R/S	46	Drek	93	III
6		R/S	47	Drek	81	IV
7		R/S	48	Mulberry	93	III

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Forest Range Officer
Doraha

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D.R. No. 853650 dated 10/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	185-186	R/S	25	Mulberry	124	IIA
2		R/S	27	Jamun	75	IV
3		R/S	28	Jamun	77	IV
4		R/S	52	Mulberry	124	IIA
5		R/S	53	Mulberry	118	III
6		R/S	54	Mulberry	135	IIA
7		R/S	65	Jamun	97	III
8		R/S	222	Sukhchain	60	IV
9	191-192	R/S	478	Eucalyptus	98	III

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Forest Range Officer
Doraha

-29-

D.R. No. 853651 dated 10/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	191-192	R/S	337	Willow	103	III
2		R/S	28	Eucalyptus	103	III
3	193-194	R/S	112	Mulberry	62	IV
4		R/S	135	Eucalyptus	148	IIA
5		R/S	136	Eucalyptus	182	IA

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Doraha

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Forest Range Officer
Doraha

D.R. No. 853653 dated 18/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	183-184	L/S	14	Mulberry	149	IIA
2		L/S	15	Jamun	80	IV
3		L/S	16	Eucalyptus	172	IIIB
4		L/S	17	Mulberry	129	IIA
5		L/S	18	Mulberry	102	III
6	184-185	L/S	1	Drek	132	IIA
7		L/S	2	Kikar	140	IIA
8		L/S	3	Mulberry	119	III
9		L/S	4	Shisham	80	IV
10	185-186	L/S	1	Jal room	296	IB
11		L/S	2	Mulberry	100	III
12		L/S	5	Mulberry	137	IIA
13		L/S	6	Mulberry	128	IIA
14		L/S	11	Mulberry	130	IIA
15		L/S	12	Mulberry	121	IIA
16		L/S	14	Mulberry	126	IIA
17		L/S	15	Mulberry	96	III
18	186-187	L/S	16	Mulberry	149	IIA
19		L/S	17	Mulberry	92	III
20		L/S	19	Mulberry	104	III
21		L/S	20	Mulberry	96	III
22		L/S	2	Mulberry	150	IIIB
23		L/S	3	Mulberry	120	IIA
24		L/S	17	Drek	103	III
25		L/S	25	Mulberry	100	III
26		L/S	28	Jamun	115	III
27	187-188	L/S	1	Tan	70	IV
28		L/S	8	Drek	105	III
29		L/S	13	Drek	112	III
30	188-189	L/S	2	Eucalyptus	65	IV
31	189-190	L/S	37	Tan	102	III
32	190-191	L/S	5	Eucalyptus	85	IV
33	192-193	L/S	1	Eucalyptus	87	IV
34		L/S	3	Shisham	62	IV
35		L/S	4	Shisham	60	IV
36		L/S	5	Eucalyptus	62	IV
37		L/S	6	Eucalyptus	70	IV

Sanjiv Kumar

30/1/20
Doraha

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Forest Range Officer
Doraha

D.R. No. 853654 dated 18/01/2025						
Illegal cutting of trees						
SN	RD No.	Side	E.No.	Species	Girth (cm)	Class
1	184-185	R/S	1	Lasura	112	III
2		R/S	2	Janus	116	III
3		R/S	4	Mulberry	132	IIA
4		R/S	22	Tun	98	III
5		R/S	23	Tun	97	III
6		R/S	24	Mulberry	102	III
7		R/S	25	Mulberry	126	IIA
8		R/S	27	Mulberry	102	III
9		R/S	28	Mesquite	107	III
10		R/S	29	Mulberry	146	IIA
11		R/S	30	Lasura	116	III
12		R/S	31	Tun	242	IB
13		R/S	65	Mulberry	104	III
14		R/S	67	Mulberry	96	III
15		R/S	68	Janus	108	III
16		R/S	70	Drek	92	III
17		R/S	71	Tun	135	IIA
18		R/S	72	Tun	96	III
19		R/S	73	Tun	135	IIA
20		R/S	74	Tun	107	III
21		R/S	75	Tun	118	III
22		R/S	79	Drek	97	III
23		R/S	80	Mulberry	92	III
24		R/S	119	Drek	104	III
25		R/S	129	Mulberry	162	IIIB
26		R/S	133	Mulberry	135	IIA
27		R/S	136	Mulberry	109	III
28		R/S	163	Mulberry	114	III
29		R/S	164	Mulberry	124	IIA
30		R/S	167	Mulberry	98	III
31		R/S	183	Drek	96	III
32		R/S	244	Mulberry	215	IB
33		R/S	309	Mesquite	124	IIA
34		R/S	310	Pikan	204	IA
35		R/S	312	Janus	97	III
36		R/S	313	Mulberry	128	IIA
37		R/S	318	Mulberry	92	III
38		R/S	323	Mulberry	122	IIA

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Forest Range Officer
Doraha

POSTMORTEM REPORT

(11)

(NOT FOR VETERO - TEAM PURPOSE)

76

Location → CVH Doraha, Punjab, Ludhiana

Reference of Requester → Forest Range Officer, Wildlife Range, Idh.
Letter No. 179 - Idh dt. 18/01/2025
SVO Punjab's Order NO. 25 dt. 10/01/2025.

Date & Time of Postmortem - 18/01/2025 ; 3:15 PM approx.
(Necropsy)

Place of necropsy → CVH Doraha. } Receipt of Carcass → 18/01/2025; 2:45 PM approx.

Necropsy Performed by → Dr. Prabal Gautam, VD, CVH Doraha.
→ Dr. Jankaram Singh, VD, CVH Buldana
→ Dr. Gaurav Chaudha, VD, CVH Ghudani kala

Description of carcass → Species → Snake
Sex → couldn't be ascertained.

Body Condition of External findings → Body presented is soiled & mutilated from mid abdomen, measuring total 41 inches (s. to end). The carcass smells of putrefaction. NO lacerations /w seen in length of body.

Buccal & cranial cavity - The buccal cavity shows clotted blood due to hemorrhages, fangs seem intact. Eyes seem proreptic.

Coelomic cavity - Heart seems relatively enlarged & shows clotted blood.

Dr. Prabal Gautam
मुख्य अधिकारी
विशेष अभियंता, पशु
वैद्यक विभाग

Dr. Jankaram Singh
अधीनस्थ अधिकारी
डॉक्टर, सिवाल धनु चणपताल
उपस्थित (अभि: परिसर: हनुमन्दा)

Dr. Gaurav Chaudha
अधीनस्थ अधिकारी, P.A.H.S.-1
डिप्टी-ज सी.डी.ओ.
धुबा, हनुमन्दा

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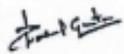
- Tracheal lungs look normal; No exudate found.
- Liver shows haemorrhage.
- Intestine seems putrefied & there is loss of structural integrity of organs.

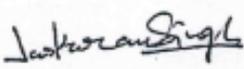
Other observations.

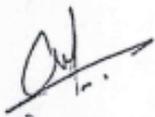
- Sex could not be determined due to mutilation of the posterior end of snake.
- There were general haemorrhages & putrefaction seen in the body throughout the coelomic cavity.

Conclusion.

- Exact cause of death could not be ascertained from necropsy.
- Although, mutilation due to accidental / iinfectious trauma could have resulted into the death of the snake.


 डेटनरी अडवाउ
 रिकलन सी.डी.ओ. देहात
 लुधियाना


 डेटनरी अडवाउ
 चणन, निरन धनु चापडाल
 8 सिरोडा (गो): पडिल: लुधियाना


 डेटनरी अडवाउ, A.H.S.-1
 रिकलन सी.डी.ओ. देहात
 लुधियाना

78

ਮਿਤੀ-16.04.2025


 ਫੁਰਕਾ/ਅਤਿ ਜਰੂਰੀ
 ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ

ਪਾਇਲ

ਨੰ- 9262/ਐਮ.ਏ

ਮਿਤੀ- 24-03-2025

ਵਿਸ਼ਾ-

Regarding compliance of OA No. 32 of 2025 Public Action Committee and Ors. Vs State of Punjab and Ors.

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 9025-30/ਐਮ.ਏ ਮਿਤੀ 21-03-2025, ਪੱਤਰ ਨੰਬਰ 4958-62/ਐਮ.ਏ ਮਿਤੀ 24-02-2025, ਪੱਤਰ ਨੰਬਰ 5983- 85/ਐਮ.ਏ ਮਿਤੀ 25-02-2025, 5991-93/ਐਮ.ਏ ਮਿਤੀ 25-02-2025 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 5987-89/ਐਮ.ਏ ਮਿਤੀ 25-02-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਉਕਤ ਹੁਕਮਾਂ ਮਿਤੀ-28-01-2025 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਵਿਚ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਗਠਿਤ ਕਮੇਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮੇਕਾ ਮੁਆਇਨਾ ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਸਟੇਟਸ ਰਿਪੋਰਟ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪਰੰਤੂ ਕਾਰੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਾ ਹੋਈ ਹੈ।

ਕਿਉਂਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 16-04-2025 ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਮੇਟੀ ਮੈਂਬਰਜ਼ (ਨੇਮੀਨੇਸ਼ਨ ਫਾਰਮ ਨੰਬੀ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੀਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੰਬੀ. ਉਕਤ ਅਨੁਸਾਰ)

ਸੁਪਰਡੈਂਟ-ਗ੍ਰਿਡ2(ਮਾਲ)
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਲੁਧਿਆਣਾ।

ਪਿਨ ਅੰਕਣ ਨੰ-9263-68/ਐਮ.ਏ

ਮਿਤੀ-24-03-2025

ਇਸ ਦਾ ਇੱਕ ਕ੍ਰਿਤਾਰਾ:

1. ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ (ਮੇਸ ਨੰਬਰ- 95920-70002) ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਗਠਿਤ ਕਮੇਟੀ ਵਿੱਚ ਨੇਮੀਨੇਟ ਹੋਏ ਕਮੇਟੀ ਮੈਂਬਰਜ਼ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।
2. Sh. Jagdish Prasad Meena, Scientist 'D' (Mobile No. 63931-15414), Central Pollution Control Board Regional Directorate Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
3. Sh. N.K Dimri, Technical Officer (Gr-I) (Mob No- 91584-03666), Regional Office, MoEF&CC, Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
4. ਪੀ.ਏ.ਟੂ.ਡੀ.ਸੀ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਸਟੈਨੈ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ)/ਏ.ਸੀ(ਜ) ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ।

ਸੁਪਰਡੈਂਟ-ਗ੍ਰਿਡ2(ਮਾਲ)
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਲੁਧਿਆਣਾ।



ਅਗਲੀ ਮਿਤੀ-16.04.2025

 ਭੁਵਨਗਿਰੀ
 ਐਨ.ਜੀ.ਟੀ
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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ

ਪਾਇਲ

ਨੰ- 9549 /ਐਮ.ਏ

ਮਿਤੀ-26/03/25

ਵਿਸ਼ਾ- Regarding compliance of OA No. 32 of 2025 Public Action Committee and Ors. Vs State of Punjab and Ors.

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 9262-68/ਐਮ.ਏ ਮਿਤੀ 24-03-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਉਕਤ ਹੁਕਮਾਂ ਮਿਤੀ-28-01-2025 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਵਿਸ਼ੇ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਗਠਿਤ ਕਮੇਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮੌਕਾ ਮੁਆਇਨਾ ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਸਟੇਟਸ ਰਿਪੋਰਟ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਾ ਹੋਈ ਹੈ।

ਕਿਉਂਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 16-04-2025 ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਕਮੇਟੀ ਮੈਂਬਰਜ਼ (ਨੋਮੀਨੇਸ਼ਨ ਰਾਮ ਨੰਬੀ) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੋ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗ਼ੀਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੰਬੀ- ਉਕਤ ਅਨੁਸਾਰ)

ਸੁਖਰੰਦ-ਗ੍ਰੈਡ2(ਮਾਲ)
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਲੁਧਿਆਣਾ।

ਪਿਠ ਅੰਕਣ ਨੰ- 9550-53 /ਐਮ.ਏ

ਮਿਤੀ- 26/03/25

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

1. ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ (ਮੋਬ ਨੰਬਰ- 95920-70002) ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਪਾਇਲ ਅਤੇ ਉਕਤ ਗਠਿਤ ਕਮੇਟੀ ਮੈਂਬਰਜ਼ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ ਜੀ।
2. Sh. Jagdish Prasad Meena, Scientist 'D' (Mobile No. 63931-15414), Central Pollution Control Board Regional Directorate Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
3. Sh. N.K Dimri, Technical Officer (Gr-I) (Mob No- 91584-03666), Regional Office, MoEF&CC, Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
4. ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ)/ਏ.ਸੀ(ਜ) ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ।

ਸੁਖਰੰਦ-ਗ੍ਰੈਡ2(ਮਾਲ)
 ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
 ਲੁਧਿਆਣਾ।

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OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

Addl. Principal Conservator of Forests (C),
Ministry of Environment, Forest and Climate Change
Chandigarh.

No.- 5982 /M.A

Dated- 25-02-2025

Sub: Hon'ble NGT order dated 28.01.2025 passed in O.A No. 32/2025 titled as Public Action Committee & Ors. Vs State of Punjab & Ors.

Please refer to the subject cited order dated 28.01.2025 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 28.01.2025 passed by the Hon'ble NGT is as under:

"4. Having regard to the seriousness of the allegation made in the OA, we also form a joint Committee comprising the representative of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, representative of Member Secretary, CPCB and District Magistrate, Ludhiana. The District Magistrate, Ludhiana will act as the nodal agency in the joint Committee. The joint Committee will visit the site, ascertain the extent and number of trees that have been illegally cut and also the truthfulness of the allegation of illegal mining and mining from the canal bed and violation of environmental norms by Respondents No. 1 and 5 and ascertain the status of requisite environmental clearances and submit the report before the Tribunal within six weeks."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Nodal Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.


For: Deputy Commissioner
Ludhiana

Endst No :- 5983-85/M.A

Dated- 25-02-2025

A Copy is forwarded to :

1. Sub Divisional Magistrate, Ludhiana (East) for information and necessary action please.
2. District Forest Officer, Ludhiana for information and necessary action please.
3. P.A to Deputy Commissioner, Ludhiana for information please.


For: Deputy Commissioner
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER - C
DISTRICT MAGISTRATE, LUDHIANA

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To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No.- 5986 /M.A

Dated- 25-02-2025

Sub: Hon'ble NGT order dated 28.01.2025 passed in O.A No. 32/2025 titled as Public Action Committee & Ors. Vs State of Punjab & Ors.

Please refer to the subject cited order dated 28.01.2025 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 28.01.2025 passed by the Hon'ble NGT is as under:

"4. Having regard to the seriousness of the allegation made in the OA, we also form a joint Committee comprising the representative of the PCCF, Mohali, RO, MoEF&CC, Chandigarh, representative of Member Secretary, CPCB and District Magistrate, Ludhiana. The District Magistrate, Ludhiana will act as the nodal agency in the joint Committee. The joint Committee will visit the site, ascertain the extent and number of trees that have been illegally cut and also the truthfulness of the allegation of illegal mining and mining from the canal bed and violation of environmental norms by Respondents No. 1 and 5 and ascertain the status of requisite environmental clearances and submit the report before the Tribunal within six weeks."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Nodal Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.luh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.


For: Deputy Commissioner
Ludhiana

Endst No :- 5987-89/M.A

Dated- 25-02-2025

A Copy is forwarded to :

1. The Regional Director, Central Pollution Control Board, Regional Directorate, Sector-49, Chandigarh for information and necessary action.
2. Sub Divisional Magistrate, Ludhiana (East) for information and necessary action please.
3. P.A to Deputy Commissioner, Ludhiana for information please.


For: Deputy Commissioner
Ludhiana

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਹੁਕਮ

ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ O.A No. 32 of 2025 (In Ref. Public Action Committee & Ors. Vs State of Punjab & Ors.) ਕੇਸ ਵਿੱਚ ਮਿਤੀ 28-01-2025 ਨੂੰ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ:

Sr. No.	Department & Designation	Committee
1.	Sub Divisional Magistrate Ludhiana West. (Payal)	Nodal
2.	District Forest Officer, Ludhiana.	Member
3.	Representative from RO MoEF&CC, Chandigarh.	Member
4.	Representative of CPCB	Member

ਉਕਤ ਗਠਿਤ ਕਮੇਟੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 28-01-2025 ਨੂੰ ਹੋਏ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਮੌਕਾ ਮੁਆਇਨਾ ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਰਨ ਉਪਰੰਤ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਏਗੀ।

ਇਹ ਹੁਕਮ ਤੁਰੰਤ ਲਾਗੂ ਹੋਣਗੇ।

-ਸਹੀ/-

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ- 4506/10 ਐਮ.ਏ

ਮਿਤੀ- 18/02/25.

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਦਰਜ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਉਕਤ ਗਠਿਤ ਕਮੇਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ ਮੌਕਾ ਮੁਆਇਨਾ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।
2. ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਨੂੰ Principal Chief Conservator of Forests (HoFF), Punjab SAS Nagar ਵੱਲੋਂ ਜਾਰੀ ਪੱਤਰ ਨੰਬਰ 2025 ਮਿਤੀ 06-02-2025 (ਜੋ ਕਿ ਆਪ ਨੂੰ ਸੰਬੰਧਿਤ ਹੈ) ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਪੱਤਰ ਵਿੱਚ ਦਰਜ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਗਠਿਤ ਕਮੇਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਮਿਤੀ 28-01-2025 ਨੂੰ ਜਾਰੀ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਰਿਪੋਰਟ ਸੰਬੰਧਿਤ ਨੂੰ ਭੇਜਣ ਦੇ ਹੋਏ ਕਾਪੀ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ।
3. Representative from RO MoEF&CC, Chandigarh ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
4. Representative of CPCB, Chandigarh, ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
5. ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਲੁਧਿਆਣਾ ਨੂੰ ਮਾਨਯੋਗ ਡੀ.ਸੀ ਸਾਹਿਬ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੈਂਟ (ਮਾਲ)

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਲੁਧਿਆਣਾ